

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-216-2020****IN****LD-VC-CW-144-2020**

Maria Marcia Da Costa & Ors. ... Applicants
Versus
State of Goa & Ors. ... Respondents

Ms. Sailee Kenny, Advocate for the Applicants.

Mr. M. Salkar, Government Advocate for the Respondents.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 16th December, 2020

P.C.

This is an application for fixing a peremptory date for final disposal.

2. From records, we find that the Respondents have not filed any reply to this petition though time limit for filing such reply has already expired.

3. Mr. Salkar, learned Government Advocate states that if an extension is now granted, the reply will be positively filed within the extended period.

4. Accordingly, we extend the period for filing reply upto 25th January, 2021. If no reply is filed by this date, the matter will proceed on the basis that the Respondents do not wish to file any further reply in this matter. Mr. Salkar, learned Government Advocate also assures this Court that no further extension will be applied for to file reply.

5. Copy of the reply to be furnished to the learned counsel for the Petitioners in advance. Rejoinder, if any, to be filed by 4th February, 2021.

6. The petition to be placed for final hearing in the week commencing from 8th February, 2021 subject to overnight part heard matters. This is in view of the earlier orders for expedition and liberty to apply for a fixed date.

7. The application is disposed of.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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